

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3016  
ANSWERED ON 04<sup>TH</sup> AUGUST, 2022**

**CENTRAL ROAD AND INFRASTRUCTURE FUND**

**3016. SHRIMATI MANJULATA MANDAL:**

**SHRI C.N. ANNADURAI:**

**SHRI GAJANAN KIRTIKAR:**

**SHRI DHANUSH M. KUMAR:**

**SHRI SELVAM G.:**

**DR. PON GAUTHAM SIGAMANI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) the criteria set for allocation of funds from the Central Road and Infrastructure Fund (CRIF) along with the amount collected and spent under CRIF during each of the last three years and current year, State/UT-wise;**

**(b) the number of new roads identified for development under CRIF in the country including Tamil Nadu, district-wise;**

**(c) the details of roads selected and construction work started on the recommendations of the State Governments including Tamil Nadu and Maharashtra along with the time by which these works are likely to be completed;**

**(d) the funds allocated by the Government for the purpose;**

**(e) whether the Government is aware of the reports that CRIF has neither been utilized properly nor the works undertaken thereunder have been satisfactory; and**

**(f) if so, the steps taken by the Government to utilize the funds from CRIF as per prescribed norms and get the works executed effectively in a proper manner?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (f) The Central Road Fund (CRF) Act, 2000 was amended by the Finance Act, 2018 to the Central Road and Infrastructure Fund (CRIF) Act, 2000 and further, amended by the Finance Act, 2019.**

**As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.**

**The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.**

**The fund is allocated as per the provision of Section 7A of the CRIF Act, 2000.**

**The amount collected under CRIF during each of the last three years and current year are as follows: -**

<b>Rs. in crore</b>	
<b>Year</b>	<b>Amount Collected</b>
<b>2019-20</b>	<b>67,373.64</b>
<b>2020-21</b>	<b>1,23,596.45</b>
<b>2021-22 (Revised Estimate)</b>	<b>2,03,235.00</b>
<b>2022-23 (Budget Estimate)</b>	<b>1,38,450.00</b>

**The Ministry allocates fund for State Governments / Union Territories (UTs) for development and maintenance of State Roads under CRIF and Economic Importance & Interstate Connectivity (EI&ISC) schemes.**

**The Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] in consultation with the Ministry of Finance as per section 7A and 11 of CRIF Act, 2000, and circulated the same to all State Governments and UTs in January, 2020 and amendments issued in April, 2022.**

**This criteria inter-alia provides for:**

- i. Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.**
- ii. Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.**
- iii. Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**
- iv. Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. Public Works Department (PWDs), Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**
- v. Connectivity to Pilgrim and Tourist Centres, Air Ports, Important Monuments and Heritage Places may be developed under the scheme.**
- vi. May include wayside amenities, rest areas, food courts and road side ducts for laying utility services, such as optical fibre cable, etc..**
- vii. The framework of Gati Shakti should be the guiding principle for identification, sanction and implementation of the Projects to ensure effective convergence to improve connectivity.**

**The salient features of these criteria is at Annexure-I**

**The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF and EI&ISC schemes during each of the last three years and current year are placed at Annexure-II and Annexure-III respectively.**

**Separate allocation of funds have been made for State Governments/ UTs during 2022-23 for construction of ROBs/ RUBs/ Bridges on State Roads under CRIF Scheme; State/ UT wise allocation of funds for these projects is placed at Annexure-IV.**

**The State/ UT - wise details of proposals received and sanctioned under CRIF and EI&ISC Schemes during last three years and current year, including for the States of Maharashtra and Tamil Nadu are placed at Annexure-V and Annexure-VI respectively.**

**The period of completion of projects shall not exceed 36 months for hill States, North East states and 24 months for other States unless permitted by the State Government/ UT.**

**No such report of improper utilization of funds under CRIF and EI&ISC Schemes have come into notice of the Ministry.**

**The State/UT - wise details of projects under CRIF Scheme where works were found to be unsatisfactory along-with action taken is as below: -**

<b>Length in km, Cost Rs. in crore</b>					
<b>Sl. No.</b>	<b>State/ UT</b>	<b>Details of Projects under CRIF Scheme, where works were found to be unsatisfactory</b>			<b>Action taken</b>
		<b>No.</b>	<b>Length</b>	<b>Cost</b>	
<b>1</b>	<b>Bihar</b>	<b>1</b>	<b>19</b>	<b>56.01</b>	<b>An amount equal to the amount of sanction (Rs 56.01 crore) has been withheld due to poor quality of road works.</b>
<b>2</b>	<b>Madhya Pradesh</b>	<b>1</b>	<b>30.09</b>	<b>43.91</b>	<b>Minor cracks, filling of the longitudinal joints, weeds on shoulders etc. were observed during inspection. Same has been rectified by the contractor.</b>

## **ANNEXURE - I**

### **ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3016 FOR ANSWER ON 04.08.2022 ASKED BY SHRIMATI MANJULATA MANDAL, SHRI C.N. ANNADURAI, SHRI GAJANAN KIRTIKAR, SHRI DHANUSH M. KUMAR, SHRI SELVAM G. AND DR. PON GAUTHAM SIGAMANI REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

---

**The salient features of the criteria for allocation of funds for development of State Roads under the CRIF Act, 2000:-**

- (i) Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.**
- (ii) Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.**
- (iii) Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.**
- (iv) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.**
- (v) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.**
- (vi) Permissible excess cost of upto 10 percentage over administratively approved cost.**
- (vii) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.**
- (viii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**

- (ix) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**
- (x) Project monitoring and quality control of works to be done at regular intervals.**
- (xi) Quality monitoring system at State / UT level to consist of experts and supporting staff appointed by State Govt. / UT including State Quality Monitor.**
- (xii) Quality monitoring system at State / UT level to devise a Quality Assurance System delineating requirements of quality, responsibility of officers and contractors, conduct independent tests, examine Quality Assurance documentation, responsibility of training PWD staff and recommending laboratory and field testing facilities.**
- (xiii) Inspection of works by civil engineer(s) having degree in civil engineering and 10 years' experience / Inspection of works by an independent impartial agency/ firm.**
- (xiv) Connectivity to Pilgrim and Tourist Centres, Air Ports, Important Monuments and Heritage Places may be developed under the scheme.**
- (xv) May include wayside amenities, rest areas, food courts and road side ducts for laying utility services, such as optical fibre cable, etc..**
- (xvi) The framework of Gati Shakti should be the guiding principle for identification, sanction and implementation of the Projects to ensure effective convergence to improve connectivity.**

**ANNEXURE – II**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3016 FOR ANSWER ON 04.08.2022 ASKED BY SHRIMATI MANJULATA MANDAL, SHRI C.N. ANNADURAI, SHRI GAJANAN KIRTIKAR, SHRI DHANUSH M. KUMAR, SHRI SELVAM G. AND DR. PON GAUTHAM SIGAMANI REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

**The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF scheme during each of the last three years and current year**

Sl. No	State/UT	Amount in Rs. crore							
		2019-20		2020-21		2021-22		2022-23 (Till 30.06.2022)	
		Accrua 	Release *	Accrua 	Release *	Accrua 	Release *	Accrua 	Release *
1	Andhra Pradesh	349.64	350.08	325.54	322	334.96	300.8	344.73	109.85
2	Arunachal Pradesh	133.2	126.61	125.48	42.03	128.39	128.33	133.88	0
3	Assam	149.03	149.03	140.74	220.81	143.8	77.51	153.82	55.52
4	Bihar	210.35	223.16	195.3	425.93	201.16	447.06	205.35	123.28
5	Chhattisgarh	254.6	371.61	237.5	234.92	245.74	230.29	254.9	0
6	Goa	15.67	7.29	14.43	0	13.41	0	14.74	0
7	Gujarat	451.33	718.87	424.68	430.74	434.06	725.29	461.81	104.32
8	Haryana	185.1	200.77	167.73	78.54	177.05	163.71	179.29	0
9	Himachal Pradesh	103.27	87.12	97.27	95.95	99.74	188.01	106.75	64.15
10	Jharkhand	171.07	137.67	160.88	78.77	164.33	40.79	167.71	0
11	Karnataka	476.84	382.57	439.77	434.99	443.11	442.9	465.27	276.69
12	Kerala	140.54	0	132.26	273.99	126.77	126.71	133.46	79.8
13	Madhya Pradesh	579.67	693.25	541.01	535.13	556.21	622.93	573.96	0
14	Maharashtra	728.84	629.83	683.27	675.84	683.8	390.27	710.15	710.15
15	Manipur	38	12.64	35.85	13.22	36.6	13.43	38.17	0
16	Meghalaya	43.34	29.1	40.81	76.93	40.63	90.55	43.08	43.08
17	Mizoram	34.55	34.55	32.56	32.28	33.14	22.06	34.64	0
18	Nagaland	27.87	9.29	26.44	37.41	27.02	27	28.39	17.02
19	Odisha	308.94	286.96	289.54	534.19	298.67	535.07	309.15	0
20	Punjab	159.6	259.37	148.77	141.18	149.41	193.35	160.46	0
21	Rajasthan	669.01	415.17	622.71	141.81	627.89	148.4	649.06	0
22	Sikkim	12.89	4.29	12.09	3.98	12.06	25.78	12.78	0

Amount in Rs. crore									
Sl. No	State/UT	2019-20		2020-21		2021-22		2022-23 (Till 30.06.2022)	
		Accrua l	Release *	Accrua l	Release *	Accrua l	Release *	Accrua l	Release *
23	Tamil Nadu	379.65	262.37	352.04	503.17	350.32	350.15	365.12	219
24	Telangana	276.37	234.06	256.08	253.29	262.01	261.88	275.89	166.72
25	Tripura	19.13	22.03	17.89	48.84	18.49	33.76	19.25	7.63
26	Uttar Pradesh	624.31	541.09	582.69	576.36	616.59	616.29	636.91	0
27	Uttarakhand	103.98	42.58	97.23	61.34	98.85	98.8	103.38	62.05
28	West Bengal	224.7	451.67	209.2	136.11	213.97	287.06	217.9	130.32
29	A& N Islands	20.22	6.74	15.12	15.12	15.17	10.08	15.81	0
30	Chandigarh	5.65	0	6.16	0	4.76	0	5.08	0
31	Dadar & Nagar Haveli	4.57	4.57	5.61	5.61	4.8	2.38	5.09	0
32	Daman & Diu	2.8	0						
33	Delhi	59.99	0	34.15	0	27.2	0	29.07	0
34	Jammu & Kashmir	137.85	152.96	94.51	79.4	96.91	321.18	102.89	0
35	Ladakh	103.82	17.36	246.22	96.95	250.83	0	261.34	0
36	Puducherry	12.01	4	8.47	8.47	7.39	5.18	7.83	5.34

**\*Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of that States/UTs.**



**ANNEXURE – III****ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3016 FOR ANSWER ON 04.08.2022 ASKED BY SHRIMATI MANJULATA MANDAL, SHRI C.N. ANNADURAI, SHRI GAJANAN KIRTIKAR, SHRI DHANUSH M. KUMAR, SHRI SELVAM G. AND DR. PON GAUTHAM SIGAMANI REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

**The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under EI&ISC scheme during each of the last three years and current year**

Sl. No.	State / UT / Agency	Amount in Rs. Crore							
		2019-20		2020-21		2021-22		2022-23 (Till 30.06.2022)	
		Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*
1	Arunachal Pradesh	40	26.49	33.5	33.44	15	28.1	17	16.6
2	Assam	52	39.97	43	34.81	21.39	49.01	12	4.75
3	Goa	20	16.11	10.5	6.39	3	0	0	0
4	Gujarat	2	0.04	7.59	7.59	8.17	7.36	0	0
5	Haryana	30	19.66	11.73	2.4	4.92	0	20	0
6	Himachal Pradesh	12	8.35	6.98	6.48	2	0.73	0	0
7	Karnataka	2	0	2.37	2.37	0.68	0	0	0
8	Madhya Pradesh	0	0	6.3	6.62	4.8	6.84	10	2.19
9	Maharashtra	2	0	0	0	0	0	0	0
10	Manipur	25	22.5	40	39.99	26.66	31.99	20	10
11	Meghalaya	22	20.44	20	19.5	5.71	5.68	3	2.27
12	Mizoram	0	0	10	5.01	2.86	1.42	11	5.08
13	Nagaland	130	147.8	72	71.59	83.83	89.78	59	41
14	Odisha	55	37.87	46	44.63	78.64	48.69	30	21.86
15	Punjab	3.5	1.8	1.2	1.22	0.34	0	1	0
16	Rajasthan	5	1.86	0	0	0.6	0.59	0	0
17	Sikkim	11.5	9.4	1.78	1.78	5.71	5.64	0	0
18	Tamil Nadu	13	11.21	34	28.34	9.71	17.71	7.4	0
19	Telangana	10	5.95	2.31	2.3	0.66	0	0	0
20	Uttar Pradesh	26	25.91	0	0	0	0	0	0
21	Jammu & Kashmir	5	4.62	0.74	0.68	1.5	0.58	2	0
22	First Come First Serve					18.82	#		

**\*Authorizations were made to incur expenditure on purely “First Come First Serve” basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there are minimum surrender of funds.**

**Therefore, expenditure for some States have been more than the allocation made during that Financial Year.**

**#Expenditure included in State-wise**

**Alloc. : Allocation**

**Expd.: Expenditure**

**ANNEXURE – IV****ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3016 FOR ANSWER ON 04.08.2022 ASKED BY SHRIMATI MANJULATA MANDAL, SHRI C.N. ANNADURAI, SHRI GAJANAN KIRTIKAR, SHRI DHANUSH M. KUMAR, SHRI SELVAM G. AND DR. PON GAUTHAM SIGAMANI REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

**Detailed State/ UT-wise allocation of funds during 2022-23 under CRIF Scheme for construction of ROBs/ RUBs/ Bridges on State Roads:**

Amount in Rs. crore		
Sl. No.	States / UTs	Allocation
1	Andhra Pradesh	63.25
2	Arunachal Pradesh	24.57
3	Assam	28.22
4	Bihar	37.68
5	Chhattisgarh	46.77
6	Goa	2.70
7	Gujarat	84.74
8	Haryana	32.90
9	Himachal Pradesh	19.59
10	Jharkhand	30.77
11	Karnataka	85.37
12	Kerala	24.49
13	Madhya Pradesh	105.31
14	Maharashtra	130.31
15	Manipur	7.00
16	Meghalaya	7.90
17	Mizoram	6.36
18	Nagaland	5.21
19	Odisha	56.72
20	Punjab	29.44
21	Rajasthan	119.10
22	Sikkim	2.35
23	Tamil Nadu	66.99
24	Telangana	50.62
25	Tripura	3.53
26	Uttar Pradesh	116.87
27	Uttarakhand	18.97
28	West Bengal	39.98
29	Delhi	5.35
30	Jammu & Kashmir	18.92
31	Puducherry	1.46
32	A&N Islands	2.91
33	Chandigarh	0.94
34	DNH and DND	0.94
35	Ladakh	48.07

**ANNEXURE – V**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3016 FOR ANSWER ON 04.08.2022 ASKED BY SHRIMATI MANJULATA MANDAL, SHRI C.N. ANNADURAI, SHRI GAJANAN KIRTIKAR, SHRI DHANUSH M. KUMAR, SHRI SELVAM G. AND DR. PON GAUTHAM SIGAMANI REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

**The State/ UT – wise details of proposals received and sanctioned under CRIF Scheme during last three years and current year**

Sl. No.	State/ UT	Length in km., Cost in Rs. crore					
		Projects received			Projects finalized		
		No.	Length	Cost	No.	Length	Cost
2019-20							
1	Assam	88	1472.08	3506.56	0	0.00	0.00
2	Himachal Pradesh	20	229.25	381.02	0	0.00	0.00
3	Kerala	57	484.55	493.00	0	0.00	0.00
4	Manipur	38	341.59	263.53	13	145.29	131.85
5	Nagaland	5	151.50	610.61	0	0.00	0.00
6	Odisha	31	558.02	928.00	0	0.00	0.00
7	Uttarakhand	2		158.60	2		174.07
2020-21							
1	Andhra Pradesh	77	1096.52	1501.00	46	675.58	945.90
2	Assam	1	89.20	241.21	13	200.81	606.27
3	Bihar	1	2.15	204.95	1	2.15	204.95
4	Goa	7	79.00	97.81	0	0.00	0.00
5	Himachal Pradesh	5	64.30	107.44	0	0.00	0.00
6	Kerala	8	110.00	115.00	0	0.00	0.00
7	Madhya Pradesh	1	107.00	153.62	1	107.00	153.62
8	Maharashtra	284	2188.00	2097.77	276	2262.56	2230.74
9	Manipur	23	283.87	258.56	0	0.00	0.00
10	Mizoram	1	14.50	99.26	0	0.00	0.00
11	Odisha	25	521.35	1001.00	0	0.00	0.00
12	Punjab	12	144.16	211.22	12	144.16	211.22
13	Rajasthan	32	530.56	723.53	32	530.56	723.53
14	Telangana	42	523.31	744.00	0	0.00	0.00
15	Tripura	1	16.00	15.87	1	16.00	15.87
16	Uttarakhand	2		2402.38	3	0.00	2776.59
17	West Bengal	7	135.78	482.78	7	135.78	482.78
2021-22							
1	Andhra Pradesh	13	203.88	353.30	0	0.00	0.00
2	Arunachal Pradesh	27	294.31	553.48	27	294.31	553.48
3	Bihar	12	120.79	872.52	0	0.00	0.00

Length in km., Cost in Rs. crore							
Sl. No.	State/ UT	Projects received			Projects finalized		
		No.	Length	Cost	No.	Length	Cost
4	Chhattisgarh	15	315.72	846.02	15	315.72	846.02
5	Goa	6	75.09	80.51	6	75.09	80.51
6	Haryana	1	24.10	99.14	1	24.10	99.14
7	Himachal Pradesh	9	187.08	368.37	13	94.02	237.95
8	Jharkhand	7	121.26	496.02	0	0.00	0.00
9	Kerala	69	955.70	1306.68	0	0.00	0.00
10	Madhya Pradesh	24	600.00	1893.00	24	600.00	1893.00
11	Maharashtra	276	1597.00	2231.00	276	1597.00	2231.00
12	Meghalaya	15	127.31	256.60	15	127.31	256.60
13	Mizoram	3	33.75	223.38	1	10.25	46.57
14	Odisha	35	619.01	1726.80	35	619.01	1726.80
15	Punjab	5	24.21	272.02	5	24.21	272.02
16	Rajasthan	81	1607.26	2045.61	81	1607.26	2045.61
17	Tamil Nadu	47	102.94	582.30	0	0.00	0.00
18	Telangana	48	611.51	878.55	48	611.51	878.55
19	Uttarakhand	42	370.00	615.48	42	370.00	615.48
20	West Bengal	6	155.39	397.07	0	0.00	0.00
21	Ladakh	17	422.41	297.24	17	422.41	297.24
22	Puducherry	4	41.27	33.00	4	41.27	33.00
2022-23 (Till 30.06.2022)							
1	Andhra Pradesh	9	109.43	182.90	13	210.33	360.30
2	Haryana	11	278.56	732.64	0	0.00	0.00
3	Himachal Pradesh	1	0.00	103.31	0	0.00	0.00
4	Jharkhand	7	148.00	646.86	0	0.00	0.00
5	Kerala	2	25.70	403.25	30	403.25	506.14
6	Manipur	13	206.33	592.28	0	0.00	0.00
7	Nagaland	26	188.95	529.49	0	0.00	0.00

**ANNEXURE – VI****ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3016 FOR ANSWER ON 04.08.2022 ASKED BY SHRIMATI MANJULATA MANDAL, SHRI C.N. ANNADURAI, SHRI GAJANAN KIRTIKAR, SHRI DHANUSH M. KUMAR, SHRI SELVAM G. AND DR. PON GAUTHAM SIGAMANI REGARDING CENTRAL ROAD AND INFRASTRUCTURE FUND**

**The State/ UT – wise details of proposals received and sanctioned under EI&ISC Scheme during last three years and current year**

Sl. No.	State/ UT	Length in km., Cost in Rs. crore					
		Projects received			Projects sanctioned		
		No.	Length	Cost	No.	Length	Cost
2019-20							
1	Chhattisgarh	8	123.55	750.19	0	0.00	0.00
2	Manipur	8	268.78	838.47	1	32.31	114.14
3	Nagaland	37	1051.40	4471.92	0	0.00	0.00
2020-21							
1	Manipur	8	260.78	838.47	0	0.00	0.00
2	Mizoram	2	18.73	128.56	0	0.00	0.00
3	Odisha	6	113.79	298.00	0	0.00	0.00

**No Projects have been sanctioned under EI&ISC after 2020-21**

\*\*\*\*\*